*190. SHRI JAGDISH PRASAD MATHUR : Will the Minister of FINANCE/ far! *raV be pleased to state:

(a) whether it is a fact that some persons in collaboration with the management are successful in getting higher advance limits sanctioned from the banks and carry on their business with bank money;

(b) whether the Reserve Bank has made any rules in this respect; and

(c) whether Government propose to follow a liberal policy for small entrepreneurs in fixing the limits for a certain period?

THE MINISTER OF FINANCE/fafT Weft (SHRI Y. B. CHAVAN) : (a) Government is not aware of any such specific case.

(b) Reserve Bank of India issues instructions from time to time to commercial banks regarding proper end-use of credit and the need for sanctioning only such credit limits as are genuinely required for productive purpose.

(c) A liberal policy is already being followed in respect of financing to small entrepreneurs.

LOANS TO PRIVATE PARTIES ADVANCED BY PUBLIC FINANCIAL INSTITUTIONS

*191. SHRI R. P. KHA1TAN : Will the Minister of FINANCE/ farl «rat be pleased to state:

(a) the total amount of loans advanced to the various private sector parties during the last three financial years by the various public sector financial institutions, including the Life Insurance Corporation industry-wise and year-wise; and

(b) what is the rate of interest charged on the loan, party-wise, by these institutions during the said period?

THE MINISTER OF FINANCE/ftra *f# (SHRI Y. B. CHAVAN) : (a) and (b) A statement is laid on the Table of the House.

STATEMENT

A part from the Life Insurance Corporation of India referred to in the Question, the other all-India financial institutions in the public sector are the Industrial Development Bank of India, Industrial Finance Corporation of India and the Unit Trust of India.

The required information in so far as it relates to the Industrial Development Bank of India and the Life Insurance Corporation of India, to ihe extent available at present, is given in the annexed Statements I and II respectively, [See Appendix LXXVI, Annexure Nos. 18 and 19]

to **Ouestions**

Similar information in respect of the Industrial Finance Corporation of India is being collected and will be laid on the Table of the House when available.

The Unit Trust of India does not give loans.

एयर इंडिया का ज्वाइंट स्टाक कम्पनी में बदला जाना

* 192. श्री निरंजन वर्मा :

श्री लाल के० ग्राडवाशी :

श्री सुन्दर सिंह भंडारी :

श्रीना० कृ० शैजवलकरः

त्रया पर्यटन ग्रीर नागर विमानन मंत्री यह बताने की कुपा करेंगे कि :

(क) क्या यह सच है कि सरकार को हाल में इन आणय का कोई ऐसा सुझाव प्राप्त हुआ। है कि अन्य सरकारी उपत्रमों की भोति एयर इंडिया को भी ज्याइंट स्टाक कम्पनी के रूप में बदल दिया जाना चाहिए ताकि इसकी दिन प्रतिदिन की समस्यायों को और अधिक प्रभावी रूप से हल किया जा सके; और

(ख) यदि हां, तो इस संबंध में सरकार की प्रतिक्रिया क्या है ?

CONVERSION OF AIR INDIA INTO A JOINT STOCK COMPANY

*192. SHRI NIRANJAN VARMA: SHRI LAL K. ADVANI: SHRI SUNDAR SINGH BHANDARI: SHRI N.K. SHEJWALKAR:

Will the Minister of TOURISM AND CIVIL AVIATION/पर्यटन ग्रोर नागर विमानन *reft be pleased to state:

(a) whether it is a fact that Government have recently received suggestion to the effect that like other Government undertakings, Air India should also be converted into a joint stock company so that its day-to-day problems could be faced more effectively; and

f[] English translation.